

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.244 - IA/442(AHM)2024
in
CP(IB)/279(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

State Bank of India
V/s

Harsukhbhai Parbatbhai Lakkad
(Personal Guarantor)

.....Applicant

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant /RP : Mr. Manan Mehta, Adv. for Mr. Sumit Parikh, Adv.
For the SBI : Mr. Biju Nair, Adv.
RP in person : Mr. Ramesh Kumar Totla
For the PG : None

ORDER

IA/442(AHM)2024

Ld. Counsel for SBI has filed a leave note. Ld. Proxy counsel for the applicant Resolution Professional seeks adjournment on the ground that arguing counsel is busy with Hon'ble High Court. Registry is directed to issue notice upon personal guarantor.

List for further consideration on 06.05.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)